

में हेवी इंजीनियरिंग कारपोरेशन रांची में अग्नि-कांड के बारे के जांच पूरी कर ली है ;

(ख) यदि हां, तो कितने व्यक्तियों के विरुद्ध न्यायालयों में मुकदमें दायर किए गए हैं क्या न्यायालय ने इस बारे में कोई निर्णय दे दिया है ;

(ग) क्या सरकार को केन्द्रीय अथवा राज्य सरकारों के साधनों से ऐसे कोई संकेत मिले हैं कि इन घटनाओं में कुछ विदेशी शक्तियों का हाथ था ; और

(घ) यदि हां, तो तोड़फोड़ की उन कार्य-वाहियों के लिये जिम्मेदार विदेशियों अथवा और विदेशी मशीनों के नाम क्या है और उनके विरुद्ध क्या कार्यवाही करने का सरकार का विचार है ?

औद्योगिक विकास तथा समवाय-कार्य मंत्री (श्री फकरुद्दीन अली अहमद) : (क) जी, हां ।

(ख) से (घ) . घाठ व्यक्तियों को सेशन सुपुर्द कर दिया गया है । मामला अदालत के विचाराधीन है ।

राज्य व्यापार निगम के लाभ

***506 श्री अशोक प्रकाश त्यागी :** क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने राज्य व्यापार निगम द्वारा माल के आयात और निर्यात से कमाये जाने वाले लाभ की दर की अधिकतम सीमा निर्धारित की है ;

(ख) यदि हां, तो सरकार ने किसी वस्तु के मूल्य पर राज्य व्यापार निगम के लिये कितना प्रतिशत लाभ निश्चित किया है ; और

(ग) क्या यह भी सच है कि इस समय राज्य व्यापार निगम सामान्य व्यापारी की तुलना में मनमाने ढंग से अधिक लाभ कमा रहा है ?

वाणिज्य मंत्री (श्री विनेश सिंह) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) जी नहीं ।

Programme of Dieselisation in Railways

***507. SHRI RABI RAY :** Will the Minister of STEEL, MINES AND METALS be pleased to state :

(a) whether it is a fact that his Ministry drew the attention of the Ministry of Railways to go slow with their programme of dieselisation so that there might not be considerable reduction in the consumption of coal by the Railway ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI) : (a) and (b). As a result of the attention of the Ministry of Railways having been drawn to the necessity of a review of pace of their dieselisation programme, a review is being made.

Late Running of Trains

508 SHRI LOBO PRABHU : Will the Minister of RAILWAYS be pleased to state :

(a) the orders for reporting and investigation of late running of trains ;

(b) whether there are any instructions to pinpoint responsibility for the first substantial delay (exceeding five minutes) ;

(c) whether this delay was avoidable, whether any punishments were prescribed, if not, reasons therefor and if so, the number of persons punished last year ; and

(d) up to what level of officers the reports of delay are circulated ?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) All cases of unscheduled detentions of passenger carrying trains by the Station Masters, Guards, Drivers etc are reported to the Control Office where a continuous record is maintained of the running of passenger carrying trains from Division to Division. These detention particulars are scrutinised daily at the Divisional office in respect of all passenger carrying trains and at the

headquarters office of the zonal railways in respect of Mail/Express trains, and further investigations conducted wherever necessary.

(b) Specific instructions exist for pin-pointing responsibility not only in the first substantial delay but for all appreciable unscheduled detentions to passenger carrying trains.

(c) Each case of detention is dealt with on its merit and appropriate punishment is imposed to the staff held responsible. About 14,000 railway staff were punished during a period of one year in connection with cases involving detention to passenger carrying trains.

(d) In the Divisions, the running of passenger carrying trains is watched by the Divisional Superintendents and the Branch officers. In the headquarters of each zonal railway, the running of Mail/Express trains is watched on a daily basis by the Dy. Chief Operating Supdt., and also by the Chief Operating Supdt., and the General Manager. Trends of punctuality on individual railways are watched by means of 10-day and monthly reports in the Railway Board. A special watch is maintained at the highest level in the Railway Board on the day-to-day punctuality of selected long distance Mail/Express trains.

Industrial Policy Resolution

*509. SHRI H. N. MUKERJEE :
SHRI RAGHUVIR SINGH
SHASTRI :
SHRI SITARAM KESRI :
SHRI NARENDAR SINGH
MALIDA :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have reviewed the working of the Industrial Policy Resolution ;

(b) if so, the results thereof ;

(b) whether Government intend to make any changes in the Resolution ; and

(d) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes, Sir.

(b) Government have come to the conclusion that as the Industrial Policy Resolution, 1956, had not so far revealed any fundamental weaknesses in its working, it does require to be amended.

(c) No, Sir.

(d) Does not arise.

Contribution to Political Parties

*510. SHRI S. R. DAMANI : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether any companies have contributed more than 5 percent of their profits to political parties as permitted by the Company Law in the years 1965-66, 1966-67 and 1967-68 ; and

(b) if so, the names of the companies and the details of the contributions made ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b) During the period 1965-66 to 1967-1968, only one case of political contribution in excess of the limits prescribed under Section 293A of the Companies Act has come to Government's notice. This relates to Dodsal Private Ltd. which during the year ended on 31-3-1967 made a contribution of Rs. 60,000 to Congress Party.

Rural Industrial Projects in Kerala

2980. SHRI C. JANARDHANAN : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government of Kerala have requested the Centre to sanction four more rural Industrial Projects for the State ; and

(b) if so, the decision taken on the request ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) The Kerala State Government have request-